

**SHRI V. PRASAD RAO:** There are so many other language newspapers which have a fair circulation in the rural areas.

**SHRI B. N. DATAR:** May I point out that the Government are now considering the question of revising and enlarging the existing list.

**SHRI TAJAMUL HUSAIN:** Every candidate who appears for interview before the Union Public Service Commission must know English. So why not advertise only in English and not in other languages?

**MR. CHAIRMAN:** It is a suggestion for action.

**SHRIMATI T. NALLAMUTHU RAMAMURTI:** On what basis is the hon. Minister's reply based? Has he statistics with regard to the Tamil papers not reaching the rural areas or the Telugu papers not reaching the rural areas or the Kanarese papers not reaching the rural areas?

**MR. CHAIRMAN:** The whole thing is under revision.

**SHRI BHUPESH GUPTA:** May I know, Sir, whether in distributing the advertisements the recommendation of the Press Commission that small papers should be encouraged is kept in view and, if so, whether the Government has found out whether that recommendation is being implemented in this regard?

**SHRI B. N. DATAR:** Sir, Government would take into account all reasonable suggestions.

**SHRI BHUPESH GUPTA:** May I know, Sir, whether the Government took into account all the pronounced announcements? That is my point.

**SHRI B. N. DATAR:** They also will be considered when an occasion arises, as I have stated. We are trying to revise the list and all the suggestions will be taken into account.

APPEAL TO M. PS. AND PUBLIC BY THE PRESIDENT, CO-ORDINATION COMMITTEE OF CENTRAL GOVERNMENT EMPLOYEES' UNIONS AND ASSOCIATIONS

\*602. { **SHRI Z. A. AHMAD:**  
          **SHRI BHUPESH GUPTA:†**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government are aware of any appeal made to the Members of Parliament and public by the President, Co-ordination Committee of the Central Government Employees' Unions and Associations, Calcutta, on July 9, 1958;

(b) if so, what is the nature of the grievances made in that appeal; and

(c) whether Government have taken any steps to redress those grievances?

**THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR):** (a) No.

(b) and (c) Do not arise.

**DR. R. B. GOUR:** Is it not a fact that the Central Government employees have been asking for the revision of the Conduct Rules?

**SHRI B. N. DATAR:** Last year, that is in 1957, one representation was received and it was duly considered. The hon. sponsor of this question wants to know whether a particular appeal issued on 9th July 1958 has been received. That has not been received.

**SHRI BHUPESH GUPTA:** May I know whether this appeal or similar appeals have been issued and whether the Government are aware of them?

**SHRI B. N. DATAR:** That is what I have stated. Government have not received this appeal.

†The question was actually asked on the floor of the House by Shri Bhupesh Gupta.

MR. CHAIRMAN: This appeal or similar appeals, he says.

SHRI B. N. DATAR: 'Similar' is a general expression.

SHRI BHUPESH GUPTA: Again he is giving a technical answer. May I know whether the Government is aware from the newspaper report that the Central Government employees have got a number of grievances including those against the Service Rules? If so, may I know whether they have taken them into account and taken up the matter with the employees?

SHRI B. N. DATAR: Whenever there are any representations received either through proper channel or through recognized associations, they are fully enquired into.

SHRI BHUPESH GUPTA: What is meant by 'recognized'? What is meant by 'Proper channel' in this context?

SHRI B. N. DATAR: 'Proper channel' is the channel of the particular Head through which the officers have to make representations and recognised associations are those which are recognized by the Government for ventilating the grievances of the Government employees concerned.

SHRI BHUPESH GUPTA: May I know whether the M. Ps. when they forward such applications or appeals to the Government of India, are recognized by the Government as improper channels?

SHRI B. N. DATAR: Whenever they are received from the hon. Members of both Houses, they are looked into and carefully considered with full respect.

#### DAMAGE CAUSED BY FLOOD AND GALE IN TRIPURA

\*603. SHRI ABDUL LATIF: Will the Minister of HOME AFFAIRS be pleased to state:

103 R.S.D.—2.

(a) whether Government have received any report regarding the damage caused by flood and gale in Tripura in October last; if so, what is the extent of the damage caused; and

(b) whether Government have given any immediate relief to the distressed people in Tripura?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) Yes. A statement is laid on the Table of the house.

(b) The following relief has been given by the Administration:—

- (i) Sungrass and bamboos issued free of royalty for purposes of shelter and house building.
- (ii) Cash grants amounting to Rs. 4,000 distributed for purposes of food.
- (iii) Existing dispensaries reinforced and medicines supplied free.
- (iv) Fair price shops opened in badly affected areas.

2. The following amounts have been sanctioned by the Government of India:—

- (i) Rs. 50,000 for gratuitous relief.
- (ii) Rs. 3 lakhs for test relief works.
- (iii) Rs. 2 lakhs for grant of taccavi loans to agriculturist sufferers.

3. The question of sanctioning a sum of Rs. 50,000 for house-building loans for the sufferers under the low-income Group Housing Scheme is under consideration.

#### STATEMENT

(i) Names of the places in Tripura which have been affected by the flood and gale—

1. Belonia Sub-division.
2. Sonomura Sub-division.
3. Udaipur Sub-division.
4. Amarapur Sub-division.